

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 222/2009

Date: 07.10.2011

To

Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex 7,
Institutional area, Lodhi Road,
New Delhi-110003

Subject: Petition No: 222/2009-Amendment of petition No. 222/2009 in respect of Farakka Super Thermal Power Station (1600 MW) for approval of tariff period 2009-14.

Sir,

With reference to your petition on the subject mentioned above, I am directed to inform you that additional information on the following is required to be submitted on affidavit, with advance copy to the respondents/ beneficiaries, on or before 24.10.2011.

Environment system under Regulation 9(2)(II):

- (i) Detailed justification for claim of Rs 161.25 Cr. for Dry Ash Extraction System in the year 2013-14.
- (II) Details of item-wise breakup of cost incurred so far & approved by the Commission for environmental protection measures taken for ash utilization after the MOEF notification for 100% ash utilization.

Ash Handling System under Regulation 9(2)(III):

- (I) The amount of Rs 1.49 lakh has actually been capitalized for ST- II, 2nd raising of Nishindra Ash Dyke vide PO dated 18.8.2009 and whereas amount of Rs 503.42 lakh has been actually capitalized for ST-II, 3rd raising of Nishindra Ash dyke vide PO dated 1.9.2008. In this regard, the substantial difference in amount between 2nd & 3rd raising of the same Ash Dyke may be clarified along with the reason for placement of PO for 3rd raising in 2008 earlier than to PO for 2nd raising in 2009.
- (II) Separately indicate the item-wise & cost-wise breakup of the expenditure actually incurred for wagon tippler, lift pumps etc. in the years 2009-10 & 2010-11 and the projected expenditure to be incurred during the period from 2011-12 to 2013-14 along with complete justification of the actual / projected

Add-Cap claimed and reference of approving agency/authority with approved cost.

- (III) Item-wise reconciliation of expenditure incurred on CEA / other than CEA approved R&M Schemes along with proper justification in case of deviation from the approved cost of CEA and other than CEA approved R&M Schemes as per the given format.

(In lakh)

S. No.	Proposal No.	Description	Total expenditure till 31.03.2009	Actual Expenditure incurred		Projected to be incurred during			Total in 2009-14	Sum Total	Justification
				2009-10	2010-11	2011-12	2012-13	2013-14			
			(a)								

- (IV) In case of replacement, the details regarding Gross value of old assets.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours sincerely

Sd/-

(Ritu Randeva)
Assistant Chief (Legal)

Annexure

(in lakh)

S. No.	Proposal No.	Description	Total expenditure till 31.03.2009	Actual Expenditure incurred		Projected to be incurred during			Total in 2009- 14	Sum Total	Justification
			(a)	2009- 10	2010- 11	2011- 12	2012- 13	2013- 14			